



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष ५, अंक १५(३)]

बुधवार, जून १९, २०१९/ज्येष्ठ २९, शके १९४१

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असाधारण क्रमांक २९

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Public Universities (Amendment) Bill, 2019 (L. A. Bill No. XV of 2019), introduced in the Maharashtra Legislative Assembly on the 19th June 2019, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,  
Secretary (Legislation) to Government,  
Law and Judiciary Department.

**L. A. BILL No. XV OF 2019.**

*A BILL*

*further to amend the Maharashtra Public Universities Act, 2016.*

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Public Universities Act, 2016, for the purposes hereinafter appearing ; and, therefore, promulgated the Maharashtra Public Universities (Amendment) Ordinance, 2019, on the 5th March 2019 ;

Mah. VI  
of 2017.  
Mah.  
Ord. IV  
of 2019.

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature ; it is hereby enacted in the Seventieth Year of the Republic of India as follows :—

1. (1) This Act may be called the Maharashtra Public Universities (Amendment) Act, 2019.

Short title and  
commen-  
cement.

(१)

(2) It shall be deemed to have come into force on the 5th March 2019.

Amendment of SCHEDULE to Mah. VI of 2017.	<b>2.</b> In the SCHEDULE to the Maharashtra Public Universities Act, 2016, in PART I, in entry 10, in column (1), for the words "The Solapur University, Solapur" the words "The <i>Punyashlok</i> Ahilyadevi Holkar Solapur University, Solapur", shall be substituted.	Mah. VI of 2017.
Repeal of Mah. Ord. IV of 2019 and saving.	<b>3.</b> (1) The Maharashtra Public Universities (Amendment) Ordinance, 2019 is hereby repealed.  (2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provision of the Maharashtra Public Universities Act, 2016, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the said Act, as amended by this Act.	Mah.Ord. IV of 2019.  Mah. VI of 2017.

## STATEMENT OF OBJECTS AND REASONS

The Solapur University, Solapur has been constituted in the year, 2004 for the area of Solapur District *vide* the Government Notification, Higher and Technical Education Department No. USG. 1004/(94/2004)UNI-1, dated the 22nd July 2004.

Considering the precious and exemplary work of *Punyashlok* Ahilyadevi Holkar in the field of education, literature, administration, leadership and social reforms, the Management Council of the Solapur University had passed the resolution and recommended the State Government to extend the name of "the Solapur University, Solapur" as "the *Punyashlok* Ahilyadevi Holkar Solapur University, Solapur". The Government had also received representations from the peoples' representatives to give the name of the *Punyashlok* Ahilyadevi Holkar to the Solapur University, Solapur.

2. The action of constituting Sub-committee of Ministers for taking decision regarding change of name of the Solapur University, Solapur has been challenged before the High Court of Judicature at Bombay in Public Interest Litigation (ST) No. 8458 of 2018. During the hearing of the said PIL, a statement had been made on behalf of the Government that the Sub-committee of Ministers would not take any decision, unless all the concerned organisations are given an opportunity of hearing.

The said Sub-committee had given hearing to all the concerned organisations and decided to rename the said University as "The *Punyashlok* Ahilyadevi Holkar Solapur University, Solapur".

3. After considering the report of the said Sub-committee, it was considered expedient to extend the name of "The Solapur University, Solapur" as "The *Punyashlok* Ahilyadevi Holkar Solapur University, Solapur," by amending the Maharashtra Public Universities Act, 2016 (Mah. VI of 2017), suitably.

4. As both Houses of the State Legislature were not in session and the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Public Universities Act, 2016 (Mah. VI of 2017), for the purposes aforesaid, the Maharashtra Public Universities (Amendment) Ordinance, 2019 (Mah. Ord. IV of 2019), was promulgated by the Governor of Maharashtra on the 5th March 2019.

5. The Bill is intended to replace the said Ordinance by an Act of the State Legislature.

Mumbai,  
dated the 27th May, 2019.

VINOD TAWDE,  
Minister for Higher Education.